

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-306
IB-2729/ND/2019

IN THE MATTER OF:

Saamil Gupta

Vs

Mass Con (India) Pvt Ltd

....Applicant

....Respondent

SECTION

Under Section-7 of IBC, 2016

Order delivered on 07.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Nikshubha

For the Respondent :

ORDER

In view of the order passed in WP (Civil)-26/2020 **the status quo, as of today, with respect to the pending applications, shall be maintained in the meanwhile.** List the case, thereafter on **05.03.2020.**

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Khushboo)